IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-SM

COURT –IV

Customs Appeal No.C/400/2011 [SM]

[Arising out of Order-in-Appeal No.08-11 (DKV) Cus/JPR-I/2011 dated 28.03.2011 passed by the Commissioner (Appeals), Central Excise, Jaipur]

M/s.Indian Airline Ltd. …Appellant

Vs.

C.C., Jaipur-I … Respondent

Present for the Appellant : Ms.Suruchi Suri, Advocate
Present for the Respondent: Mr.K.Poddar, D.R.

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

Date of Hearing/Decision: 12/09/2017

FINAL ORDER NO. 56615/2017

PER: S.K. MOHANTY

The duty demand involved in this case is only Rs.32,270/-. Considering the quantum of demand involved in this case, I am of the view that the appeal should not be entertained in terms of the second proviso to sub-section (1) of Section 129 A of the Customs Act, 1962.

2. Therefore, the appeal filed by the appellant is dismissed in terms of the above statutory provisions.

[Dictated and pronounced in the Open Court]

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita